

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 159 of 2018 &  
IA NOS. 743 & 761 OF 2018**

**Dated: 30<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Jindal India Thermal Power Limited .... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Jyotsna Khatri  
Ms. Ankita Bafna

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-2

**ORDER**

**Admit.** Issue notice to the Respondents on IA No. 743 of 2018 and the main appeal returnable on 20-9-2018.

Respondents may file reply within two weeks, i.e. on or before 13-9-2018 with advance copy to the other side. Rejoinder, if any, may be filed within one week thereafter, i.e. on or before 20-9-2018 with advance copy to the other side.

List the matter on **20-9-2018**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/js*